

## Statement

*Grants sanctioned to the State Governments for Educational Technology Programme*

Sl. No.	Name of State	1975-76	1976-77	1977-78
		Rs.	Rs.	Rs.
1.	Andhra Pradesh. . . . .	3,07,250 00	3,34,343 00	81,120 00
2.	Bihar . . . . .	2,76,874 38	1,55,025 38	22,743 00
3.	Gujarat . . . . .	88,500 00	..	74,500 00
4.	Himachal Pradesh. . . . .	..	..	1,00,000 00
5.	Jammu & Kashmir. . . . .	..	..	1,40,000 00
6.	Karnataka. . . . .	2,74,683 00	3,24,700 00	1,12,119 00
7.	Madhya Pradesh. . . . .	2,78,613 00	1,78,527 00	49,593 00
8.	Maharashtra. . . . .	1,44,193 00	1,75,730 35	—
9.	Manipur . . . . .	..	..	1,06,588 00
10.	Meghalaya . . . . .	..	..	9,200 00
11.	Nagaland . . . . .	..	..	72,150 00
12.	Orissa . . . . .	3,41,900 00	1,67,282 00	1,03,490 00
13.	Punjab . . . . .	1,49,700 00	..	79,456 87
14.	Rajasthan . . . . .	3,12,752 00	1,85,880 00	1,01,717 00
15.	Tamil Nadu . . . . .	..	1,70,872 00	1,17,750 00
16.	Uttar Pradesh. . . . .	..	50,000 00	40,881 00
		21,74,465 38	17,42,359 73	12,12,307 87

**Refusal of Admission to Students belonging to the Scheduled Castes in some Colleges of the University of Delhi**

\*659. SHRI PHANINDRA NATH HANSDA:

SHRI JAHARLAL BANERJEE:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

1039 RS—3.

(a) whether it is a fact that some students belonging to the Scheduled Castes were refused admission this year by some colleges of the Delhi University though they had qualifying marks required for admission; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE

(DR. PRATAP CHANDRA CHUNDER): (a) According to the information furnished by the University of Delhi, the registration of Scheduled Caste/Tribe students for admission to under-graduate Pass and Honours Courses has been centralised to ensure that they are admitted by the colleges assigned to them against 20 per cent quota of the seats available in each college. All the slips of admission issued by the University to Scheduled Caste/Tribe candidates have been honoured by the colleges and students have been admitted.

(b) Does not arise.

**Memorandum by the C.P.W.D. Junior Engineers' Association**

\*660. SHRI SYED NIZAM-UD-DIN:

SHRI LEONARD SOLOMAN SARING:

SHRI GIAN CHAND TOTU:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Central P.W.D. Junior Engineers' Association (India) has submitted a memorandum of demands to Government;

(b) if so, what are their main demands; and

(c) what action Government have taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c) A statement is laid on the Table of the Sabha.

**Statement**

(b) The main demands are:-

(i) Rule 3(a) of both Central Engineering Service, Class II and Central Electrical Engineering Service, Class II, relating to direct recruitment to the grade of Assistant Engineer should be removed from the Recruitment Rules; and

(ii) The percentage of vacancies to be filled on the basis of a departmental Competitive Examination should be reduced from 50 per cent to 20 per cent of the total number of vacancies.

(c) At present there is no direct recruitment to the post of Assistant Engineer in the Central Public Works Department as rule 3(a) has been kept in-operative for a period of 7 years since 1972.

The decision to fill 50 per cent of the vacancies in the grade of Assistant Engineer by a Limited Departmental Competitive Examination was taken after giving most careful thought keeping in view the interests of both the graduate and diploma holder Junior Engineers as well as the needs of the Department.